

From:

Registrar General
High Court of Judicature at
ALLAHABAD



To:

All the District Judges/OSDs
Subordinate to the High Court of Judicature at
Allahabad

No. 395 /Infra. Cell

Dated: March 16, 2020

Subject:- Preventive and remedial measures for combating the impending threat of COVID-19.

Sir/Madam,

I am directed to inform you that the Hon'ble Committee constituted for the purpose of taking preventive and remedial measures for combating the impending threat of COVID-19, for Subordinate Courts, vide its minutes dated 16.03.2020, has been pleased to resolve as under:-

- District Judges be asked for complete sanitization and cleaning of entire court campus and shall ensure Thermal scanning check-up of all the persons entering in the court premises with the help of District Magistrate, other administrative officers & CMO/CMS.
- Only urgent matters be taken in the Court of District Judge for District & Session courts, Court of Chief Judicial Magistrate for Magisterial courts and Courts of Civil Judge (SD &JD) for civil courts till 21.03.2020,
- Regular Work in all other Courts may be suspended till 21.03.2020,
- If the District Judge observes that the number of urgent cases are such that the services of other Presiding officers are required then matters may be assigned to Senior most ADJ/Magistrate,
- In all other cases, general dates may be fixed by public notice,

CLK



:2:

- Except urgent matters, work in Commercial Courts, MACT, Land Acquisition, Rehabilitation & Resettlement Authorities may also be suspended.
- Chief Secretary be asked to issue direction to all the District Magistrates for providing necessary help in terms of man power and equipment to the concerned District Judges.

You are, therefore, requested to kindly ensure strict compliance of the above directions issued by the Hon'ble Committee.

You are further requested to kindly bring the above directions in the notice of all the Presiding Officers of Commercial Courts, Motor Accident Claims Tribunal as well as Land Acquisition, Rehabilitation & Resettlement Authority, of your district, for strict compliance.

The action taken report may kindly be sent to this Hon'ble Court at the earliest.

Yours faithfully,


16.3.2020

Registrar General